

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3589  
ANSWERED ON:16.08.2010  
ONLINE SUBMISSION OF ACCOUNTS  
Panda Shri Prabodh

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the Government has recently changed the system for submitting accounts for Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) through online only;
- (b) if so, the details thereof;
- (c) whether the next instalment for the projects would not be released until the accounts of 60 per cent of the previously released grant is not submitted with the Union Ministry;
- (d) if so, the details thereof; and
- (e) the details of funds released during the last financial year and mandays created by the fund and the number of total beneficiaries, State-wise?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

- (a) & (b): Ministry of Rural Development has proposed a system that interlock a set of necessary prerequisites with online submission of financial proposal.
- (c) & (d): For release of the second tranche of funds under Mahatma Gandhi NREGA, the software has been programmed to accept online financial proposals only if the following conditions are met:
  - (i) Updated physical progress in terms of employment demand generated (persondays) and financial progress have been reported.
  - (ii) Full State share proportionate to Central release till then is released and received by districts
  - (iii) Expenditure incurred reaches 60% of available funds.
  - (iv) 100% reporting is made on MIS
  - (v) Provision for Bharat Nirman Rajiv Gandhi Sewa Kendra.
  - (vi) UC of previous year and current year would be generated through MIS. Certificates like non-diversion, non-embazzlement etc must accompany the proposal and pending audit paras should have been answered.
  - (vii) Proposal to be accompanied with complete audit report.
  - (viii) Consistency in Opening Balance and Closing Balance as per audit report, UC and MPR of the last year
  - (ix) Complaints/VIP references to be resolved under the given time frame
  - (x) Conduct of regular social audit. Findings of social audit to be uploaded and action taken on findings within 3 months to be on MIS
  - (xi) Ombudsman to be instituted before coming up for 2nd tranche
  - (xii) If wages higher than notified wages are paid then the amount by which it is higher should be from State share with proportionate material component that should have been released if material component exceeds proportionate 40% of the notified wages.
- (e): Details are given in the Annexure